

**Central Administrative Tribunal
Principal Bench**

CP No.333/2017 in OA No.2489/2016

New Delhi, this the 26th day of July, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Prashant Singh, S/o Sh. Ram Saran
R/o H. No.4-B, Vasudha Apartments
Sector-6, Vasundhra
Ghaziabad, UP. ..Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
A-Wing, 5th Floor, Delhi Secretariat
I.P. Estate, New Delhi.
2. The Principal Secretary
(Health and Family Welfare)
(GNCT of Delhi), 9th Level
A-Wing, IP Estate
Delhi Secretariat
Delhi-110002.
3. The Director, Directorate of Family Welfare
(GNCT of Delhi), B & C Wing, 7th Level
Vikas Bhawan-II, Civil Lines
Delhi-110054.
4. The Union of India
Through its Secretary
Ministry of Health and Family Welfare
Room No.348, 'A' Wing
Nirman Bhavan, New Delhi-110011 ..Respondents

(By Advocates: Shri Vijay Pandita and Shri Rajinder Nischal)

ORDER (ORAL)**Justice Permod Kohli :-**

Shri Ajesh Luthra, learned counsel for the applicant submits that the respondents have restored the status of the applicant. Therefore, the Contempt Petition is rendered infructuous. Disposed of as such.

(K.N. Shrivastava)
Member(A)

(Justice Permod Kohli)
Chairman

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